

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-682/ND/2023

IN THE MATTER OF:

Refex Industries Ltd.

.....Applicant

Vs.

TRN Energy Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Kumarpal Chopra, Mr. Chiron Singhi
For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal and rejoinder, if any, may be filed within a period of 10 days. List the matter on **16.05.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)